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**Central Administrative Tribunal
Principal Bench**

R.A. No. 55/2005

In

OA No. 1660/2004

New Delhi, this the 16th day of March, 2005

**HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. S.A. SINGH, MEMBER (A)**

R.C. Chatrath s/o Late Sh. Faquir Chand
R/O B-90, Amar Colony,
Lajpat Nagar,
New Delhi – 110 024.

...Review applicant

-versus-

Union of India & Ors.

...Respondents

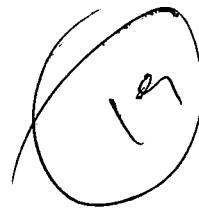
ORDER (BY CIRCULATION)

Justice V.S. Aggarwal, Chairman:

Applicant had filed O.A. No. 1660/2004. Along with the said application, a Misc. Application had been filed seeking condonation of delay. The Original Application was dismissed as time barred, further holding that there are no grounds to condone the delay.

2. Applicant seeks review of the said order.
3. It has been pointed that it has been recorded that no other argument had been raised, which is not correct.
4. Obviously, the said observation pertains to the fact that no other argument has been raised pertaining to the application for condonation of delay. This Tribunal had not cared to dwell into the merits of the matter. Thus, the findings to that effect that were recorded require no recalling.

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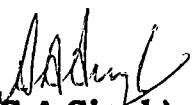


5. Reference further has been made that this Tribunal's order is silent pertaining to OA No. 483/2003, OA 1182/2003 and OA 2617/2003.

6. After going through the record, it is obvious that OA No. 483/2003 filed by the applicant was dismissed because he did not make the benchmark and that it was observed that till such time the confidential reports are on the record, the application is without merit.

7. So far as OA No. 1182/2003 and OA No. 2617/2003 are concerned, the same were dismissed as withdrawn. Liberty had been prayed by the applicant to file fresh application, which was granted. In none of these applications, this Tribunal had observed that no question of limitation arose. In fact, the applicant himself, as already referred to above in the present original application, has admitted that the application is barred by time by five years and delay should be condoned. The earlier original applications did not reflect in this regard.

8. On appraisal of the record, we find that there is no error apparent on the face of the record. Resultantly, Review Application must fail and is dismissed in circulation.


(S.A.Singh)
 Member (A)


(V.S. Aggarwal)
 Chairman

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